

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 154/2007**

**CA. NO.**

**PRESENT: SMT. INA MALHOTRA**  
**Hon'ble Member (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2017**

**NAME OF THE COMPANY:** Balraj Malhotra & Ors. V/s. M/s. Srijee Estates & Investment Pvt.  
Ltd.

**SECTION OF THE COMPANIES ACT:** 397/398

<b><u>S.NO.</u></b>	<b><u>NAME</u></b>	<b><u>DESIGNATION</u></b>	<b><u>REPRESENTATION</u></b>	<b><u>SIGNATURE</u></b>
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**Present:** Petitioner Mr. Balraj Malhotra with Ms. Isha Jha,  
Advocate.

Ms. Ashly Cherian, Advocate for Respondent.

**ORDER**

The matter has lingered on for long on grounds that compromise was being effected. In fact it had been stated that though the MoU was executed and only an addendum was required to be signed with respect to certain amendments in it. Despite having granted various opportunities, it appears that the talks of compromise have failed. Parties were directed to be present in person. Though the petitioner is present, none is present on behalf of the Respondents in Court.

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2. Ld. Counsel for the respondent submits that the authorized representative has taken ill. Such a submission is not acceptable. Keeping in view that several dates have been taken for a compromise, it is considered expedient that both the parties should be put to terms. Accordingly, the parties are imposed costs of Rs.5,000/- each to be deposited with the Prime Minister's Relief Fund.

3. Be listed for final arguments on 28.03.2017.

Sd/-

**(Ina Malhotra)**  
**Member Judicial**